

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH

O.A.604 of 1996  
O.A.619 of 1996  
O.A.622 of 1996 &  
O.A.1060 of 1996

Date of Order: 16-02-98.

Present: Hon'ble Mr. Justice S.N. Mallick, Vice-Chairman.  
Hon'ble Mr. S. Dasgupta, Administrative Member.

CHITTARANJAN SAHA & ANR (IN O.A.604/96)  
SASANKA SEN & ORS (IN O.A.619/96)  
PRADIP CHOWDHURY & ORS. (IN O.A.622/96)  
HIMANGSHU KR. SHOSAL & ORS (IN O.A.1060/96)

-VS-

UNION OF INDIA & ORS.

For the petitioners: Mr. P. Chatterjee, counsel  
Mr. K. C. Saha, counsel,  
Mr. S. K. Gupta, counsel.

For the respondents: Mr. B. Mukherjee, counsel.

O R D E R

Both sides appear and we have heard them.

It is submitted by the 1d. counsels appearing for the petitioners in the aforesaid O.A.s that the cause of action and the point in issue in all these applications are the same and similar and as such, these 4 applications may be heard together.

After going through the materials on record, we are of the view that the above 4 applications should be heard together. Accordingly, after hearing the 1d. counsels appearing for the respective petitioners, we admit the aforesaid applications for adjudication. It appears that reply has already been put in on behalf of the respondents in all these cases. Matter be listed for hearing on 23.4.98 analogously with other 3 applications. Rejoinder, if any, to be put in within 3 weeks before the next date.

(S. Dasgupta)  
Member(A)

(S.N. Mallick)  
Vice-Chairman.